

MINISTRY OF FINANCE**(Department of Revenue)****(CENTRAL BOARD OF DIRECT TAXES)****NOTIFICATION**

New Delhi, the 28th April, 2017

S.O. 1359(E).—In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, the Odisha Electricity Regulatory Commission, a commission constituted by the State Government of Odisha, in respect of the following specified income arising to that Commission, namely:—

- (a) amount received as Licence fee from the Licensees; and
- (b) amount received as application processing fee.

2. The provisions of this notification shall be effective subject to the conditions that Odisha Electricity Regulatory Commission,—

- (a) shall not engage in any commercial activity;
- (b) activities and the nature of the specified income remain unchanged throughout the financial years; and
- (c) shall file returns of income in accordance with the provision of clause (g) of sub-section (4C) section 139 of the Income-tax Act, 1961.

3. This notification shall be deemed to have been applied for the financial years 2017-2018, 2018-2019, 2019-2020 and 2020-2021.

[Notification No. 35 /2017/ F. No. 300196/24/2016-ITA-I]

DEEPSHIKHA SHARMA, Director

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